

**ACTION TAKEN REPORT SUBMITTED BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) CHENNAI ON THE DIRECTIONS ISSUED BY HON'BLE NGT, NEW DELHI VIDE ORDERS DATED 14.11.2019 IN O.A.925 OF 2018 AND ORDERS OF HON'BLE NGT., CHENNAI DATED 06.03.2020, 16.09.2020, 29.10.2020 AND 03.12.2020 IN OA NO: 195 of 2016**

I submit that the said application came up for hearing on 03.12.2020. and the Hon'ble NGT, Chennai directed the sixth respondent to submit an action taken report on the directions issued by Hon'ble NGT vide order Dt:14.11.2019 in O.A.No.925 of 2018. Accordingly, an action taken report on the (6) recommendations of the Joint Committee constituted by the Hon'ble NGT, New Delhi in OA No.925/2018 is herewith submitted as desired.

**1. Construction of Bye-Pass road in Tandur Town to avoid movement of heavy vehicles, which is the main source of air pollution in Tandur Town.**

It is submitted that the land acquisition process has been initiated for the purpose of constructing Bye-pass road in Tandur Town with a view to avoid movement of heavy vehicles traffic and thereby reduce air pollution.

In this regard, it is submitted that the land to an extent of Acs.96.06 ½ Gts was acquired in various villages for the purpose of Bye-pass road situated at Chengole, Antharam, Kokat and Rasoolpur Villages. The land acquisition awards have been passed and compensation has also been paid to the land losers of all villagers except the farmers of Kokat village, where it is under process. Further, the acquired land has been handed over to the requisition department i.e., R&B Department under cover of panchanama. The tenders have been finalised and the work is in progress.

It is submitted that vide reference 11<sup>th</sup> cited the Deputy Engineer (R&B) Sub Division Tandur has addressed to R&B, E.E, Vikarabad District requesting for sanction of pending compensation for an amount i.e Rs.3,16,98,398 for an extent Ac. 46.9 Gts out of Ac. 96.06 gts , which is pending at Finance Department vide Token No. 2168/Dt:14-03-2018.

**2. Allocation of common lands of minimum 2 acres in each of four areas viz., Chincholi road, Kokat road, Hyderabad road and Kodangal road for disposal of stone chips and sludge generated from stone cutting and polishing units as a short term measure.**

It is submitted that, the Tahsildars of Tandur and Yalal Mandals have been instructed to identify suitable Govt. land for allocation of 2 Acres in each of four areas i.e Tandur-Hyderabad, Tandur-Chincholi, Tandur-kotak, Tandur - Karankote for disposal of stone chips and sludge generated from stone cutting and polishing units as a short term measure. But there is no suitable Government land is available for the above said purpose. (As such based on the direction issued by the Hon'ble NGT, the Assistant Director (Mines &Geology), Tandur has been directed to assist in identifying suitable land and submit requisition for the same for acquiring land if need be.)

*Amr*  
**COLLECTOR**  
**VIKARABAD DIST**

**3. The Government should explore the possibility of allocation of about 300 acres land for relocation of all stone cutting and polishing units outside the Tandur Town as a long term measure to prevent the air pollution in the Town.**

It is submitted that the requisition has been received from Telangana State Industrial Infrastructure Corporation Limited, vide Lr.No. 3030/TSIIC/Re-Location/ORR /Lands/2017, Dated:06.06.2020 for allotment of (300) Acres of Government Land to re-allocate all stone cutting and polishing units outside of the Tandur town.

It is submitted that, an extent of Ac.96-02 Gts of Government land in Sy.No.76 situated at Navalga Village of Basheerabad Mandal is available for relocation of all stone cutting and polishing units outside the Tandur Town. (The feasibility study is underway and the allocation/ alienation process is underway as per rules).

**4. An efficient market place should be created for the sale and purchase of stone chips and sludge for the small scale units to sell their wastes to the cement industries. This will provide an incentive for the various stake holders to systemically handle the dust generating waste in the area. For this, the cement industry should be directed to accept the stone chips and sludge to utilize them in their process as a raw material. The Government may waive off the royalty on the waste accepted by the cement industry.**

It is submitted that the Environmental Engineer, PCB has informed that much of the sludge and part of the stone chips are being consumed by the local sub-industries for manufacturing of gypsum and for other allied utility. The areas so identified for dumping will act as a central place for both storing and lifting operations of waste for the stake holders. The representatives of the cement industries initially though raised doubts on its viability but later came forward for its utilization after necessary quality check and subject to extension of certain incentives such as waiver of royalty, etc. In this regard, the plant in-charge, M/s. Indian cements Limited informed that the company already made a representation before the Government on utilization of quarry rejects generated after stone cutting in Sy.Nos.16, 68 and 69 of Malkapur Village, Tandur Mandal for its utilisation in cement manufacturing process for blending with cement grade and high grade limestone. However, further instructed the officials to utilize even the stone cutting waste of the units and ensure that the location of such dumping yard be made closer to the main cement processing plants for an effective use and also directed the Assistant Director (Mines & Geology), Tandur to prepare proposals to the Government on waiver of royalty soon after the receipt of project proposals from the cement units. **Accordingly, the proposals were submitted to the Director of Mines & Geology, Hyderabad through Lr.No.3041/NGT/ND/SWM/2019, Dt:21.05.2020 for consideration by the Government.,** Orders are yet awaited.

  
COLLECTOR  
VIKARABAD Dist

- 5. The Government should direct the concerned departments to complete the ongoing road construction works within Tandur Town shall be completed in a time bound manner as it is one of the main sources of air pollution.**

The Executive Engineer, R&B, Vikarabad has informed that about 90% of the road works within the Tandur town has been completed and the rest of the work is under progress and the same will be completed in a time bound manner.

- 6. The Municipal authority should take up regular sweeping of roads by using sweeping machines, sprinkling of water on the roads and development of green belt along the road side as a mitigate measures to control the air pollution.**

It is submitted that as per the NGT orders, the instructions has been issued to the RDO, Tandur to co-ordinate and interact with Municipal Commissioner, Tandur for permanent arrangement to clean roads regularly and periodic sprinkling of water with development of green cover along the median and either sides of the road as one of the mitigation measure to control the air pollution.

In turn, the Commissioner, Tandur Municipality has furnished the action taken report in compliance to NGT orders Dated: 29.04.2019.

1. In Tandur Municipality there are (257) sanitation Staff (Regular & Out Sourcing) and the sanitation staff is engaged in following works i.e., Sweeping, Drain Cleaning, Silt lifting cleaning of public urinals, door to door garbage collection etc.
2. The sanitation staffs are provided with 11 No of Tractors, 13 No of Auto, 1 No of JCB and 1 No Dozer for collection of door to door garbage and cleaning of drains and Nalas etc.
3. The Municipality has also given Training to all Sanitation workers as well as Resource Persons to give proper awareness in Public while separating Dry & Wet waste.
4. After door to door waste collection and segregation is also taking place.
5. The sanitation staffs also engage for Sprinkling water on main roads and also on internal, roads wherever required with the help of water tankers with capacity of 5000 liters in a day with maximum of 4 to 5 trips for controlling Dust pollution.
6. Further Task forces have been formed with sanitation staff for controlling plastic usage and fine is being imposed on those who violate the rules.
7. Further Garbage vulnerable points (GVPs) have been identified and many of them have been removed.
8. The Director of Municipal Administration has also issued further instructions under programme under which the Municipality has taken up sanitation drives, increasing greenery (Haritha Haram) and infrastructural improvements.

  
COLLECTOR  
VIKARABAD Dist

9. The Municipality is also taking stringent measures to curb the illegal dumping of stone wastes in the town.
10. Under the 6<sup>th</sup> phase of Haritha Haram programme of Telangana Govt. as per the instructions of the Commissioner & Director of Municipal Administration, the target for Tandur town is 4.61 lakhs plants, out of which 1.25 Lakhs is completed and the balance plantation is underway.

Further it is submitted that the Task Force committee has reviewed the status of Cement factories Limits, as per the online continuous Emission Monitoring System, the value of particulate matter was exceeding on some occasions of M/s. Penna cement industries Ltd and M/s. Cement corporation of India Ltd., and for which the committee has recommended for environmental compensation., and the same was initiated.

As per the direction by the Hon'ble National Green Tribunal submitting the action taken report for consideration and pass such other order or orders which deemed fit and proper in the circumstances of the case.

  
Collector & District Magistrate  
Vikarabad District  
**COLLECTOR**  
**VIKARABAD DIST**